

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

ORIGINAL APPLICATION No. 1045 of 1993.

DATE OF DECISION : 15-10-96.

D. Venkateswarlu

.. Applicant.

Vs.

1. The Union of India,
Rep. by the General Manager,
SC Rly, Rail Nilayam,
Secunderabad.
2. The Chief Admn. Officer,
(CONSTRUCTION),
SC Rly, Sec'bad.

.. Respondents.

Counsel for the applicant : Mr.J.Lakshminarayana

Counsel for the respondents : Mr. N.R.Devaraj, Sr.CGSC.

CORAM:-

THE HON'BLE SHRI JUSTICE M.G.CHAUDHARI : VICE CHAIRMAN

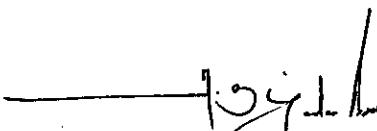
THE HON'BLE SHRI H. RAJENDRA PRASAD : MEMBER (ADMN.)

ORDER

ORAL ORDER (PER HON'BLE Mr.JUSTICE M.G.CHAUDHARI : VICE CHAIRMAN)

Mr.J.Lakshminarayana, learned counsel for the applicant and Mr. N.R.Devaraj, learned counsel for the respondents.

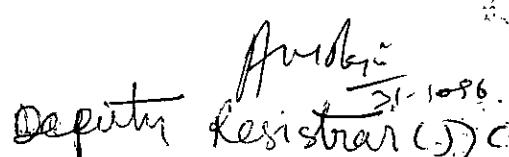
2. On the application of the learned counsel for the applicant the OA is allowed to be withdrawn. No order as to costs.


(H.RAJENDRA PRASAD)
MEMBER(ADMN.)


(M.G.CHAUDHARI)
VICE CHAIRMAN

Dated : The 15th October 1996.
(DICTATED IN THE Open Court)

spr


Deputy Registrar (D.R.)
31-10-96

To

1. The General Manager,
Union of India, SC Rly,
Railnilayam, Secunderabad.
2. The Administrative Officer,
(Construction), SC Rly, Secunderabad.
3. One copy to Mr.J.Lakshminarayana, Advocate, CAT.Hyd.
4. One copy to Mr.N.R.Devraj, SC.for Rlys, CAT.Hyd.
5. One copy to Library, CAT.Hyd.
6. One spare copy.

pvm.

9/11/96
I COURT

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE M.G.CHAUDHARI
VICE-CHAIRMAN

AND

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

Dated: 15-10-1996

ORDER / JUDGEMENT

M.A/R.A./C.A. No.

in

O.A.No. 1045/93

T.A.No.

(w.p.)

Admitted and Interim Directions

Issued.

Allowed.

Disposed of with directions

Dismissed

Allowed to be
Dismissed as withdrawn.

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

pvm

